# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

### UNSTARRED QUESTION NO. 3730

TO BE ANSWERED ON: 11.12.2019

#### NATIONAL CYBER CRIME CENTRE

#### 3730. SHRI ADHIKARI DEEPAK (DEV):

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the Government has decided to set up a National Cyber Crime Center;
- (b) if so, the details thereof and the steps taken by the Government in this regard; and
- (c) the purpose to set up National Cyber Crime Center?

#### **ANSWER**

## MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. However, Ministry of Home Affairs (MHA) supports State Governments initiatives through the various schemes and advisories.

MHA has rolled out a scheme 'Indian Cyber Crime Coordination Centre (I4C)' for the period 2018-2020. The main objective of the I4C Scheme is to set up a national cybercrime coordination center for law enforcement agencies of States/UTs as an effective apparatus to handle issues related to cybercrime in the country. The I4C aims to strengthen the capability of Law Enforcement Agencies (LEA) and improve coordination between various agencies and LEA's.

I4C has seven components as under:

- (i) National Cyber Crime Threat Analytics Unit (TAU)
- (ii) National Cyber Crime Reporting Portal
- (iii) Cyber Crime Ecosystem Management Unit
- (iv) National Cyber Crime Forensic Laboratory Ecosystem
- (v) National Cyber Crime Training Centre
- (vi) National Cyber Crime Research and Innovation Centre
- (vii) Platform for Joint Cyber Crime Investigation Team

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